

FORM B

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
NOTION REAL ESTATE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NOTION REAL ESTATE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11-06-2015
3.	Authority under which corporate debtor is incorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC265416
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 80, HDIL Harmony Mall, Goregaon Link Road, Goregaon (West), Mumbai City, Mumbai, Maharashtra, India, 400104
6.	Date of closure of Insolvency Resolutions Process	30-08-2026
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: notion.liq@gmail.com
11.	Last date for submission of claims	September 25 th , 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Notion Real Estate Private Limited** on August 31st, 2026 under section 33 of the Code.

The stakeholders of Notion Real Estate Private Limited are hereby called upon to submit their claims proof on or before September 25th, 2026 to the liquidator at the address mentioned **against item. No 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place : Mumbai
Date : Sept 16, 2026

Stress Credit Resolution Private Limited
Liquidator for Notion Real Estate Pvt. Ltd.
Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059

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BID / OFFER PROGRAMME

ANCHOR INVESTOR BIDDING DATE OPENED AND CLOSED ON MONDAY, SEPTEMBER 7, 2026

BID / OFFER OPENED ON TUESDAY, SEPTEMBER 8, 2026 | BID / OFFER CLOSED ON THURSDAY, SEPTEMBER 10, 2026

This Offer was being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957 ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer was available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs", and such portion, the "QIB Portion"), provided that our Company, in consultation with the BRLMs, allocated up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). 40% of the Anchor Investor Portion was reserved as under (i) 33.33 per cent for domestic Mutual Funds; and (ii) 6.67 per cent for Life Insurance Companies and Pension Funds and, subject to valid Bids having been received from the domestic Mutual Funds and Life Insurance Companies and Pension Funds at or above the price at which allocation was made to Anchor Investors ("Anchor Investor Allocation Price") in accordance with the SEBI ICDR Regulations and any under-subscription under for the portion allocated to Life Insurance Companies and Pension Funds may be allocated to domestic Mutual Funds. Further, 5% of the Net QIB Portion was available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids having been received at or above the Offer Price, and the remainder of the Net QIB Portion was available for allocation on a proportionate basis to QIB Bidders (other than Anchor Investors) including Mutual Funds subject to valid Bids having been received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion was added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Offer was available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders was reserved for Bidders with an application size of more than ₹0.20 million and up to ₹1.00 million and two-thirds was reserved for Bidders with an application size of more than ₹1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories would have been allocated to Bidders in the other sub-category) and not less than 35% of the Offer was available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids having been received from them at or above the Offer Price. All Bidders, other than Anchor Investors, were required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors were not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 473 of the Prospectus.

The bidding for Anchor Investor opened and closed on September 7, 2026. The Company received 15 applications from 13 Anchor Investors for 8,571,788 Equity Shares. The Anchor Investor Offer Price was finalized at ₹182 per Equity Share. A total of 7,053,127 Equity Shares were allocated under the Anchor Investor Portion aggregating to ₹ 1,283,669,114/-.

The Offer received 3,127,170 applications for 1,347,478,366 Equity Shares resulting in 57.31 times subscription as disclosed in the Prospectus. The details of the applications received in the Offer from Retail Individual Bidders, Non-Institutional Bidders and QIBs are as under (before rejections):

Sr. No.	Category	No. of Applications received	No. of Equity Shares applied	No. of Equity Shares reserved as per Prospectus	No. of times Subscribed	Amount (₹)
1	Retail Individual Bidders	3,004,738	276,151,154	8,228,649	33.56	50,259,394,818.00
2	Non-Institutional Bidders – More than ₹0.20 million and upto ₹1.00 million	91,446	108,404,492	1,175,521	92.22	19,729,378,924.00
3	Non-Institutional Bidders-More than ₹1.00 million	30,831	174,450,490	2,351,043	74.20	31,749,922,268.00
4	Qualified Institutional Bidders (excluding Anchor Investors)	140	779,900,442	4,702,085	165.86	141,941,880,444.00
5	Anchor Investors	15	8,571,788	7,053,127	1.21	1,560,065,416.00
	TOTAL	31,27,170	1,34,74,78,366	2,35,10,425	57.31	245,240,641,870

Final Demand

A summary of the final demand as per NSE and BSE as on the Bid/ Offer Closing Date at different Bid prices is as under:

Sr. No	Bid Price	No. of Equity Shares	% to Total	Cumulative Total	Cumulative % of Total
1	172	253,626	0.02	253,626	0.02
2	173	19,844	0.00	273,470	0.02
3	174	11,480	0.00	284,950	0.02
4	175	69,700	0.01	354,650	0.03
5	176	29,766	0.00	384,416	0.03
6	177	43,706	0.00	428,122	0.03
7	178	39,114	0.00	467,236	0.03
8	179	11,398	0.00	478,634	0.03
9	180	272,978	0.02	751,612	0.05
10	181	267,566	0.02	1,019,178	0.07
11	182	1,115,389,502	80.45	1,116,408,680	80.52
12	CUT-OFF	270,037,152	19.48	1,386,445,832	100.00
	TOTAL	1,386,445,832		100.00	

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange, being NSE on September 11, 2026.

A. Allotment to Retail Individual Bidders (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Retail Individual Bidders, who have bid at Cut-Off or at the Offer Price of ₹182.00 per Equity Share, was finalized in consultation with NSE. This category has been subscribed to the extent of 32.93 times. The total number of Equity Shares Allotted in Retail Individual Bidders category is 8,228,649 Equity Shares to 100,349 successful applicants. The category-wise details of the Basis of Allotment are as under:

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares allotted
1	82	2,822,650	95.71	231,457,300	85.41	82	13.382	7,875,198
2	164	69,396	2.35	11,380,944	4.20	82	13.382	193,602
3	246	20,690	0.70	5,089,740	1.88	82	13.382	57,728
4	328	8,437	0.29	2,767,336	1.02	82	13.382	23,534
5	410	7,600	0.26	3,116,000	1.15	82	13.382	21,238
6	492	2,769	0.09	1,362,348	0.50	82	13.382	7,708
7	574	3,666	0.12	2,104,284	0.78	82	13.382	10,250
8	656	962	0.03	631,072	0.23	82	13.382	2,706
9	738	701	0.02	517,338	0.19	82	13.382	1,968
10	820	2,395	0.08	1,963,900	0.72	82	13.382	6,642
11	902	465	0.02	419,430	0.15	82	13.382	1,312
12	984	494	0.02	486,096	0.18	82	13.382	1,394
13	1066	9,093	0.31	9,693,138	3.58	82	13.382	25,338
14	0	4,310	Allottees from Serial no 2 to 13	Additional 1(1) share		1	31.4310	31
	TOTAL	2,949,318	100.00	270,988,926	100.00			8,228,649

B. Allotment to Non-Institutional Bidders (more than ₹0.20 million and upto ₹1.00 million) (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Bidders (more than ₹0.20 million and upto ₹1.00 million), who have bid at the Offer Price of ₹182.00 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 91.01 times. The total number of Equity Shares allotted in this category is 1,175,521 Equity Shares to 1,023 successful applicants. The category-wise details of the Basis of Allotment are as under (Sample):

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares allotted per applicant	Ratio	Total No. of Equity Shares allotted
1	1,148	85,842	95.09	98,546,616	92.11	1,148	7.617	1,118,152
2	1,230	1,605	1.78	1,974,150	1.85	1,148	18.1605	20,664
3	1,312	457	0.51	599,584	0.56	1,148	5.457	5,740
4	1,394	249	0.28	347,106	0.32	1,148	3.249	3,444
5	1,476	168	0.19	247,968	0.23	1,148	2.168	2,296
6	1,558	55	0.06	85,690	0.08	1,148	1.55	1,148
7	1,640	291	0.32	477,240	0.45	1,148	3.291	3,444
8	1,722	111	0.12	191,142	0.18	1,148	1.111	1,148
9	2,050	74	0.08	151,700	0.14	1,148	1.74	1,148
10	2,214	56	0.06	123,984	0.12	1,148	1.56	1,148
11	2,296	153	0.17	351,288	0.33	1,148	2.153	2,296
12	2,460	102	0.11	250,920	0.23	1,148	1.102	1,148
13	2,706	400	0.44	1,082,400	1.01	1,148	5.400	5,740
14	2,788	105	0.12	292,740	0.27	1,148	1.105	1,148
15	5,494	157	0.17	862,558	0.81	1,148	2.157	2,296
53	0	All applicants from Serial no 16 to 52 for 1 (one) lot of 1148 shares				1,148	3.452	3,444
54	0	49 Allottees from Serial no 2 to 53 Additional 22 shares				22	1.1	1,078
55	0	49 Allottees from Serial no 2 to 53 Additional 1(1) share				1	39.49	39
	TOTAL	90,277	100.000	106,983,186	100.000			1,175,521

C. Allotment to Non-Institutional Bidders (more than ₹1.00 million) (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Bidders (more than ₹1.00 million), who have bid at the Offer Price of ₹182.00 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 73.53 times. The total number of Equity Shares allotted in this category is 23,51,043 Equity Shares to 2,047 successful applicants. The category-wise details of the Basis of Allotment are as under: (Sample)

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares allotted per applicant	Ratio	Total No. of Equity Shares allotted
1	5,576	29,054	95.10	162,005,104	93.72	1,148	12.179	22,36,304
2	5,658	438	1.43	2,478,204	1.43	1,148	29.438	33,292
3	5,740	357	1.17	2,049,180	1.19	1,148	24.357	27,552
4	5,822	123	0.40	716,106	0.41	1,148	8.123	9,184
5	5,904	82	0.27	484,128	0.28	1,148	5.82	5,740
6	5,986	35	0.11	209,510	0.12	1,148	2.35	2,296
7	6,068	52	0.17	315,536	0.18	1,148	3.52	3,444
8	6,150	31	0.10	190,650	0.11	1,148	2.31	2,296
9	6,232	28	0.09	174,496	0.10	1,148	2.28	2,296
10	6,560	13	0.04	85,280	0.05	1,148	1.13	1,148
11	6,642	45	0.15	298,890	0.17	1,148	3.45	3,444
12	6,724	9	0.03	60,516	0.04	1,148	1.9	1,148
13	7,380	8	0.03	59,040	0.03	1,148	1.8	1,148
14	8,200	72	0.24	590,400	0.34	1,148	5.72	5,740
15	8,282	21	0.07	173,922	0.10	1,148	1.21	1,148
16	8,856	10	0.03	88,560	0.05	1,148	1.10	1,148
17	10,988	10	0.03	109,880	0.06	1,148	1.10	1,148
18	11,152	10	0.03	111,520	0.06	1,148	1.10	1,148
19	11,480	8	0.03	91,840	0.05	1,148	1.8	1,148
20	12,300	12	0.04	147,600	0.09	1,148	1.12	1,148
85	0	All applicants from Serial no 21 to 84 for 1 (one) lot of 1,148 shares				1,148	7.134	8,036
86	0	2,047 Allottees from Serial no 1 to 85 Additional 1(1) share				1	17.32	1,087
	TOTAL	30,552	100.00	172,868,546	100.00			2,351,043

D. Allotment to QIBs (After Rejections)

Allotment to QIBs, who have bid at the Offer Price of ₹182.00 per Equity Share or above, has been done on a proportionate basis in consultation with NSE. This category has been subscribed to the extent of 165.86 times of Net QIB portion. As per the SEBI Regulations, Mutual Funds were allotted 5% of the Equity Shares of Net QIB portion available i.e. 235,105 Equity Shares and other QIBs and unsatisfied demand of Mutual Funds were allotted the remaining available Equity Shares i.e. 4,466,980 Equity Shares on a proportionate basis. The total number of Equity Shares allotted in the QIB category is 4,702,085 Equity Shares, which were allotted to 140 successful Applicants.

CATEGORY	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	VC'S	TOTAL
ALLOTMENT	2,475,148	369,135	45,016	469,218	313,886	1,025,927	3,755	4,702,085

E. Allotment to Anchor Investors (After Rejections)

The Company, in consultation with the BRLMs, have allocated 70,53,127 Equity Shares to 13 Anchor Investors (through 15 Anchor Investor Application Forms) (including 2 domestic Mutual Funds through 4 schemes and 2 Life Insurance Companies and Pension Funds) at an Anchor Investor Offer Price at ₹182 per Equity Share in accordance with SEBI ICDR Regulations. This represents 60% of the QIB portion.

CATEGORY	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	OTHERS	TOTAL
ALLOTMENT	-	2,362,666	746,769	1,218,760	1,098,964	1,625,968	-	7,053,127

The Board of Directors of our Company at its meeting held on September 11, 2026 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation and/or notices have been dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been issued for unblocking of funds and transfer to the Public Offer Account on September 11, 2026 and the payments to non-syndicate brokers have been issued on September 12, 2026. In case the same is not received within ten days, investors may contact the Registrar to the Offer at the address given below. The Equity Shares allotted to the successful allottees have been uploaded on September 15, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE and NSE on September 15, 2026. The Company has received the listing and trading approval from BSE & NSE, and trading will commence on September 16, 2026.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus.

MUFG

MUFG Intime

MUFG Intime India Private Limited (Formerly Link Intime India Private Limited)

C-101, Embassy 247, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083 Maharashtra, India; **Telephone:** +91 810 811 4949

E-mail: glasswallsystems ipo@in.mpmg.mufg.com; **Investor grievance email:** glasswallsystems.ipo@in.mpmg.mufg.com

Website: www.in.mpmg.mufg.com; **Contact person:** Shanti Gopalkrishnan; **SEBI Registration No:** INR000004058

For GLASS WALL SYSTEMS (INDIA) LIMITED

On behalf of the Board of Directors

Sd/-

Sagar Lambale

Company Secretary and Compliance Officer

Place: Mumbai

Date: September 15, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF GLASS WALL SYSTEMS (INDIA) LIMITED.

GLASS WALL SYSTEMS (INDIA) LIMITED filed Prospectus dated September 10, 2026, with the RoC. The Prospectus is available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.iiflcapital.com and Motilal Oswal Investment Advisors Limited at www.motilaloswal.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.glasswallsystems.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see "Risk Factors" beginning on page 26 of the Prospectus.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CONCEPT

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

PRASHUL REAL ESTATE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Prashul Real Estate Private Limited
2.	Date of incorporation of corporate debtor	09-06-2015
3.	Authority under which corporate debtor is incorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC265360
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 612, B2B, Centre Cabin B, 6th Floor, Bnd. Malad Industrial Estate, Kachpada, Malad West, Mumbai City, Mumbai, Maharashtra, India, 400064
6.	Date of closure of Insolvency Resolutions Process	09-03-2027
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/PE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: prashul.liq@gmail.com
11.	Last date for submission of claims	September 25th, 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Prashul Real Estate Private Limited** on August 31st, 2026 under section 33 of the Code. The stakeholders of Prashul Real Estate Private Limited are hereby called upon to submit their claims proof on or before September 25th, 2026 to the liquidator at the address mentioned **against item No.10**. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Place : Mumbai

Date : Sept 16th, 2026

Stress Credit Resolution Private Limited

Liquidator for Prashul Real Estate Pvt. Ltd.

Regn No: IBBI/PE-0094 /IPA-3 /2023-24 / 50059

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PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

NOTION REAL ESTATE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NOTION REAL ESTATE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11-06-2015
3.	Authority under which corporate debtor is incorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC265416
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 80, HDIL Harmony Mall, Goregaon Link Road, Goregaon (West), Mumbai City, Mumbai, Maharashtra, India, 400104
6.	Date of closure of Insolvency Resolutions Process	09-03-2027
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/PE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: notion.liq@gmail.com
11.	Last date for submission of claims	September 25th, 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation

